FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF HYPER TECHNO BUILDMART PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	HYPER TECHNO BUILDMART PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	15/12/2009
3.	Authority under which corporate debtor is incorporated / registered	ROC – Jaipur
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70101RJ2009PTC030504
5.	Address of the registered office and principal office (if any) of corporate debtor	'Shri Nath Residency' A-2 & 3, V.S.P. Nagar, Near Mahila Ashram College Bhilwara, Rajasthan- 311001 India.
6.	Insolvency commencement date in respect of corporate debtor	**23.12.2021, (Copy of order received on 24.12.2021)**
7.	Estimated date of closure of insolvency resolution process	21.06.2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Rishabh Chand Lodha Registration No: IBBI/IPA-001/IP-P01075/2017-2018/11766
9.	Address and e-mail of the interim resolution professional, as registered with the Board	E-5, Shraman Basant Vihar, Gandhi Nagar, Bhilwara, Rajasthan -311001. rishabhlodha57@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Rishabh Chand Lodha Address: E-5, Shraman Basant Vihar, Gandhi Nagar, Bhilwara, Rajasthan -311001; **cirp.hypertechno@gmail.com**
11.	Last date for submission of claims	**7th January 2022**
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Home Buyers under the Real Estate Project (Financial Creditors) of the Corporate Debtor
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	**1. NITIN MEHTA** IBBI/IPA-002/IP-N00820/2019 -2020/12601 **2. VIJAY SINGH CHAPLOT** IBBI/IPA-003/00328/2020-2021/13461 **3. ANIL KUMAR MITTAL** IBBI/IPA-002/IP-N00742/2018-2019/12263

14.	(a) Relevant Forms available at:	**https://ibbi.gov.in/home/downloads**
	(b) Details of authorized representatives are available at:	**https://drive.google.com/drive/folders/1nK69d4EFjXrHOsj-e0jzyGhqt3rLy2Te?usp=sharing**

Notice is hereby given that the National Company Law Tribunal, Jaipur Bench, Jaipur has ordered the commencement of a corporate insolvency resolution process of the **Hyper Techno Buildmart Private Limited** on **23.12.2021, (copy of order received on 24.12.2021).**

The creditors of **Hyper Techno Buildmart Private Limited** are hereby called upon to submit their claims with proof on or before **07.01.2022** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class **Home Buyers** in **Form CA**.

Submission of false or misleading proofs of claim shall attract penalties.

RISHABH CHAND LODHA IBBI/ IPA-001/ IP-P01075/ 2017-2018 /11766 INSOLVENCY PROFESSIONAL

Date: 26/12/2021
Place: Bhilwara

Rishabh Chand Lodha
Interim Resolution Professional of
Hyper Techno Buildmart Private Limited
Reg. No. IBBI/IPA-001/IP-P01075/2017-2018/11766

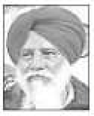
CHRISTMAS CHEER

Devotees offer prayers at St. Andrew Church during Christmas celebrations in Jaipur on Saturday. *Rohit Jain Paras*

PUNJAB ELECTIONS

Key face of agitation, Rajewal set to play another key role

ANJU AGNIHOTRI CHABA
JALANDHAR, DECEMBER 25



Balbir Singh Rajewal

AS 22 Punjab farmer organisations floated their own political front, Samyukta Samaj Morcha (SSM), on Saturday, announcing that it will contest all 117 seats in the upcoming state Assembly elections, they also declared the 78-year-old Bharatiya Kisan Union (Rajewal) president, Balbir Singh Rajewal, as the face of their front. These bodies were a part of the Samyukt Kisan Morcha (SKM) that spearheaded a year-long successful protest against the BJP-led Centre's three farm laws on Delhi's borders that recently ended after these laws were repealed.

Rajewal emerged as one of the most prominent farmer leaders during the SKM's agitation. And, he is now expected to play a significant role in the Punjab polls slated for early next year.

Rajewal's outfit BKU (Rajewal) grew rapidly in popularity during the farm agitation, with videos of his speeches circulated widely. An accomplished orator with a sharp political sense, Rajewal has been a farm union leader in Punjab since 1970s.

A big farmer, who owns 60 acres of land and two rice mills in and around his native village Rajewal in Ludhiana district, Rajewal joined farmer agitation campaigns after getting associated with the Punjab Kheti-Badi Union in early 1970s. He was with the BKU Lakhowal from 1974 to 1988 and then shifted to the BKU (Mann). Subsequently, in 2001, he floated his own outfit.

A former employee of the Punjab telephone department, Rajewal had also been once in the business of "*Arhtiya*" (commission agent) in Khanna Mandi in Ludhiana, but withdrew himself from it several years ago to be in sync with farmer union members.

"In 1974, a big farmer movement was launched when restrictions were put on farmers for selling wheat outside the state and then farmers launched an agitation defying the zonal restrictions on movement of wheat. Rajewal was also a part of that and even went to jail," said Onkar Singh Augar, general secretary, BKU (Rajewal), who has been with him for the past three decades.

Active mainly in Patiala, Sangrur, Mohali, Ropar, Ludhiana, Jalandhar, several districts of the Malwa region and some others, the BKU (Rajewal) was not much organised earlier but during the farm stir against the agri laws in the course of last one year, it rapidly evolved. This resulted in the remarkable rise of Rajewal, earlier considered to be more a businessman.

A pragmatic leader, Rajewal has also shown flexibility in his political leanings. Over the past decades, he has remained close to different political parties ranging from the Congress to the Shiromani Akali Dal, to the Aam Aadmi Party (AAP).

In the run-up to the upcoming Punjab polls, the AAP had reportedly offered to make him its CM candidate but under pressure of farmer unions he did not accept it. It is another matter that their newly-floated SSM might negotiate with AAP for an alliance.

Farmer issues first, not politics: unions staying away from elections

KANCHAN VASDEV & RAAKHI JAGGA
CHANDIGARH, LUDHIANA, DECEMBER 25

22 farm union leaders announced that they will fight the Punjab elections, in Chandigarh on Saturday. *Jaipal Singh*

AMONG the 11 farmer unions which have said they won't be joining the political front formed in Punjab on Saturday, the Bharatiya Kisan Union (Ugrahan) – the biggest in the state – said it did not want farmer issues to get entangled in vote politics.

The state president of the BKU (Ugrahan), Joginder Singh Ugrahan, and its general secretary, Sukhdev Singh Kokri Kalan said farmer unions should concentrate on farmer issues. They said the year-long protests leading to the repeal of the farm laws had also shown that the rights of farmers could not be ensured by sitting in Parliament or Assemblies but with struggle on the streets and going to the people.

Of the 11 which are staying away, nine were part of the Samyukt Kisan Morcha (SKM) that spearheaded the year-long protests. The 22 organisations that floated the political front include the BKU (Rajewal), the second biggest farmer outfit in the state and a prominent member of the SKM. It is the second political outfit floated by a farmer union to announce it would contest the polls, after one by Gurnam Singh Chaduni.

The BKU (Ugrahan) said their battle was also only half-won, with demands like statutory guarantee for MSP and loan waiver pending. While it would not participate in the polls or announce support for any party, it did not mean a boycott of the elections, the BKU (Ugrahan) clarified. Its stand towards the organisations participating in the polls would depend on the position they took on farmer issues, it said.

"We consider the present electoral politics as a derailing and misleading activity... and therefore a call will be issued to maintain unity," the leaders said, in a joint statement. They added that the decision to jump into politics had been taken by the 22 unions at their individual level and had nothing to do with the SKM.

The BKU (Darshan Pal), that is also staying out of the political front, said it would ask the people to pressurise farmer leaders to concentrate on the "andolan" and not get caught up in politics. Darshan Pal also hit out at the new front, saying some "small" farmer organisations were drooling over "power". While participating in elections was "not a crime", Darshan Pal said, "certainly we will not support them at all if they do alliance with any political party".

The BKU (Krantikari), among the 11 farmer unions keeping away, earlier tweeted it "will not contest or support any candidate or party" in the upcoming Punjab Assembly elections.

Rajinder Singh Deepsinghwala, general secretary of the Kirti Kisan Union, said: "We will decide on December 31 about what to do next, whether to support this new morcha or not. The picture will be clear once they float their agendas."

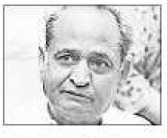
Jagmohan Singh Dakaunda, the general secretary of the BKU (Dakaunda), said they would also meet to decide their stand on the new political front.

The Kisan Mazdoor Sangharsh Committee (KMSC), a farmer union from Majha, which is also staying away, said: "Our union has very clearly stated that if anyone wants to contest the polls, they need to resign from the KMSC. We will not be supporting any front as well. In the past, such attempts by farmer union leaders haven't yielded good results."

TO BOOST FARMERS' INCOME

CM Gehlot approves three-year action plan to strengthen FPOs

PRESS TRUST OF INDIA
JAIPUR, DECEMBER 25



Rajasthan Chief Minister Ashok Gehlot.

RAJASTHAN CHIEF Minister Ashok Gehlot has approved a three-year action plan to strengthen farmer producer organisations in the state, a press release by the government said on Saturday.

The state government has earmarked Rs 137.75 crore for the plan, which will be launched under the Mukhyamantri Krishak Sathi Yojana and aims at strengthening 120 farmer producer organisations (FPOs).

About 96,000 progressive farmers will be benefited with this approval, the release said.

The CM had announced to strengthen the FPOs in the state budget earlier this year, with a view to increase the income of farmers and livestock owners and ensure overall development.

Under the scheme, cleaning, grinding and processing units of agricultural products will be set up so that farmers get fair prices for their produce.

Priority will be given to cooperative societies in the formation and strengthening of the FPOs, the release added.

Man dies after falling off third floor at mall in Jaipur

EXPRESS NEWS SERVICE
JAIPUR, DECEMBER 25

A MAN, believed to be in his early twenties, died after falling from the third floor of a shopping mall in Jaipur on Saturday, said officials. Police said that they are investigating whether it is a case of accident or suicide attempt. The man is yet to be identified.

"The man, who seemed to be in early twenties, died after falling from the third floor of a shopping mall in Jhotwara today afternoon. He fell on a woman who sustained minor injuries," said Jhotwara SHO Ghanshyam Singh Rathore.

Officials said that the mall was crowded due to Christmas.

राजस्थान मरुधरा ग्रामीण बैंक
RAJASTHAN MARUDHARA GRAMIN BANK

Loan No. 83031848107 APPENDIX IV [See Rule 8(i)]

POSSESSION NOTICE

Whereas, The undersigned being the Authorized officer of the Rajasthan Marudhara Gramin Bank under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13 (12) read with [rule 3] the Security Interest (Enforcement) Rules, 2002 issued a Demand notice **Dated 18/09/2021** calling upon the **Borrower Smt. Meera Devi (Deceased) W/o Sh. Mohan Lal legal heirs (known and unknown, if any), Co-Borrower Sh. Devi Chand S/o Sh. Mohan Lal and Guarantor Sh. Billu Ram S/o Sh. Lal Chand** to repay the amount mentioned in the notice being **Rs. 7,63,909/- (Rupees Seven Lakh Sixty Three Thousand Nine Hundred Nine only)** as on date 17-09-2021 (included interest up to 16-09-2021) Plus interest & other Charges etc. within 60 days from the date of receipt of the said notice. The Borrower/Legal heirs of Deceased having failed to repay the amount, notice is hereby given to the Legal heirs of Borrower/Guarantor and the public in general that the undersigned has taken possession of property described herein below in exercise of powers conferred on him/her under sub-section (4) of section 13 of said Act read with Rule 8 of the Security Interest Enforcement Rules, 2002 on this the **21 day of December 2021**. The Legal heirs of Borrower/Guarantor in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Rajasthan Marudhara Gramin Bank Branch Sadulshahar, Distt. Sriganganagar for an amount of Rs. 7,79,170/- (Rs. Seven Lakh Seventy Nine Thousand One Hundred Seventy) (Included interest upto 20/12/2021) plus further interest costs, etc. thereupon. **The borrower/ guarantor of property attention is invited to Provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.**

Description of immovable property:

All the part and parcel of Residential Property situated at Plot No. 19, Ward No. 19, Sector 2/L, Sadulshahar, Distt. Sriganganagar (Raj.) (as per bank record measuring 30'x60' Sqfeet) in the name of Smt. Meera Devi (Deceased) W/o Sh. Mohanlal and Sh. Devi Chand S/o Sh. Mohan Lal.

Bounded: On the North by : Plot No. 18, On the South by : Plot No. 20, On the East by : Rasta, On the West by : Plot No. 1

Date -21-12-2021
Place - Sadulshahar

Enforcement Agency
Shivam Enforcement & Recovery Agency
Mob. - 94616-78378, 91166-44666

Authorized Officer
Rajasthan Marudhara Gramin Bank

Kotak Mahindra Bank Limited

Registered Office: 27, BKC, C-27, G Block, Bandra Kurla Complex, Bandra (East), Mumbai - 400051 Corporate Identity Number - L65110MH1985PLC038137
Branch Office at 6th Floor Atlantis Tower, D-231/232, Amrapali Marg near Amrapali Circle, Vaishali Nagar, Jaipur-302021 (Rajasthan)

(RULE - 8 (1) POSSESSION NOTICE

Whereas, The undersigned being the Authorised Officer of the Kotak Mahindra Bank Limited under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act) and in exercise of the powers conferred under sections 13(2) and 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated **01-Sept-2021** calling upon the borrower/s, guarantor/s and mortgagor/s i.e. **1. M/s. Saboo Super Edibles Pvt. Ltd (Borrower /Mortgager)**, Address- Through Its Authorized Directors Mr. Bijay Kumar Saboo and Mrs. Babita Devi Saboo, Plot No F-816, Road No-14, VKI Area, Jaipur, Jaipur (Rajasthan) **2. Mr. Bijay Kumar Saboo (Guarantor)**, Address- Flat No-208 Golden Times, central Spine, Vidhyadhar Nagar, Jaipur-302012, Jaipur (Rajasthan) **3. Mrs. Babita Devi Saboo (Guarantor)**, Address- Flat No-208 Golden Times, central Spine, Vidhyadhar Nagar, Jaipur-302012, Jaipur (Rajasthan), to repay the amount mentioned in the demand notice being **Rs.5,67,65,091.30 (Rupees Five Crore Sixty Seven Lakh Sixty Five Thousand Ninety One and Thirty Paisa Only) as on 31.08.2021** along with interest and other charges from **01-Sept-2021** within 60 days from the date of the said notice.

The borrower/guarantor having failed to repay the amount, notice is hereby given to the borrower/guarantor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him / her under Section 13(4) of the SARFAESI Act read with Rule 8 of the above said Rules on this **24th Day of Dec. of the year 2021**.

The borrower/guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Kotak Mahindra Bank Limited for an amount of **Rs.5,67,65,091.30 (Rupees Five Crore Sixty Seven Lakh Sixty Five Thousand Ninety One and Thirty Paisa Only) as on 31.08.2021** and further interest thereon.

The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the act in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

Non Agricultural Property owned by Saboo Super Edibles Pvt. Ltd.

All that Pieces and Parcel of Non-Agriculture Immovable Property Being Industrial Property Plot No-F-816 situated F-816, Road No-14, Vishwakarma Industrial Area Jaipur, admeasuring 1265.00 Sq. Mt. having built up area of 6908 Sq. Fts. on Ground Floor, 3092 Sq. Fts. on Ground Floor (Shed), 6144 Sq. Fts. on First Floor and 6144 Sq. Fts. on Second Floor along with all present and future construction hereon, owned by Saboo Super Edibles Pvt. Ltd. Four Corners of the said property are thus: East : Road, West : Plot No -SP-1-818, North : Plot No-F-817 , South : Plot No-F-815

Date: 24/12/2021, Place: Jaipur

Sd/- Authorised Officer
Kotak Mahindra Bank Ltd.

Recovery Department, Circle Office, Udaipur
LIC Building, 3rd Floor, Sub City Centre, Roli Stand, Udaipur
Phone No.: 0294-2000000/2803225, E-mail: cs8325@pnb.co.in

POSSESSION NOTICE (For Immovable property/ies)
(As per Appendix IV read with Rule 8(1) of the Security Interest (Enforcement) Rules, 2002)

Whereas,
The undersigned **Rohit Agarwal** being the authorized officer of the **Punjab National Bank** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13 read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a **Demand Notice Dated 25.05.2021** Calling upon the borrower **M/s Jai Shree Krishna Enterprises, Proprietor Smt. Kamla Devi Bairwa W/o Shri Ladu Lal Bairwa** and its Guarantor **Shri Ladu Lal Bairwa S/o Shri Gopi Lal Bairwa** to repay the amount mentioned in the notice being **Rs. 5,55,289.50 (Rupees Five Lakhs Fifty Five Thousand Two Hundred Eighty Nine & Paisa Fifty Only) as on 31.03.2021 plus further interest, incidental expenses, cost and other charges w.e.f. 01.04.2021** within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under sub section (4) of the section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this the 21st Day of **December** of the year **2021**.

The Borrower's/Guarantor's/Mortgagor's attention is invited to provision of sub section (8) of section 13 of the Act, in respect of time available to redeem the secured assets.

The Borrower/Guarantor/Mortgagors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property/ies will be subject to the charge of the **Punjab National Bank, Branch Office-Pur Road, Bhilwara, Rajasthan** for an amount **Rs. 6,33,555.50 (Rupees Six Lakhs Thirty Three Thousand Five Hundred Fifty Five & Paisa Fifty Only) as on 30.11.2021 plus further interest, incidental expenses, cost and other charges w.e.f. 01.12.2021.**

DESCRIPTION OF THE IMMOVABLE PROPERTY

All that part and parcel of Equitable Mortgage of Residential House having area 976.00 Sq. Ft., Patta No. 1, Misal No. 196-97 dated 15.02.1997, Registered on 01.08.2016 situated at Village Kodu Kota, Tehsil & District Bhilwara, Rajasthan in the name of Shri Ladu Lal Bairwa S/o Shri Gopi Lal Bairwa **Bounded by-** North: Road, South: Property of Shri Bhura/Ladu Bairwa, East: Road, West: Property of Shri Raju/Pokhar Meena

Place: Bhilwara
Date : 21.12.2021

Sd/-
(Rohit Agarwal)
Authorised officer/Chief Manager, Punjab National Bank

Recovery Department, Circle Office, Udaipur
LIC Building, 3rd Floor, Sub City Centre, Roli Stand, Udaipur
Phone No.: 0294-2000000/2803225, E-mail: cs8325@pnb.co.in

POSSESSION NOTICE (For Immovable property/ies)
(As per Appendix IV read with Rule 8(1) of the Security Interest (Enforcement) Rules, 2002)

Whereas,
The undersigned **Rohit Agarwal** being the authorized officer of the **Punjab National Bank** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13 read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a **Demand Notice Dated 28.05.2021** Calling upon the borrower **Shri Rameshwar Lal Teli S/o Shri Nanu Ram Teli** & its Guarantor **Smt. Sanju W/o Shri Rameshwar Lal Teli** to repay the amount mentioned in the notice being **Rs. 12,95,357.16 (Rupees Twelve Lakhs Ninety Five Thousand Three Hundred Fifty Seven & Paisa Sixteen only) as on 31.03.2021 plus further interest, incidental expenses, cost and other charges w.e.f. 01.04.2021** within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under sub section (4) of the section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this the 21st Day of **December** of the year **2021**.

The Borrower's/Guarantor's/Mortgagor's attention is invited to provision of sub section (8) of section 13 of the Act, in respect of time available to redeem the secured assets.

The Borrower/Guarantor/Mortgagors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property/ies will be subject to the charge of the **Punjab National Bank, Pur Road Branch, Bhilwara, Rajasthan** for an amount **Rs. 14,33,655.09 (Rupees Fourteen Lakhs Thirty Three Thousand Six Hundred Fifty Five & Paisa Nine only) as on 30.11.2021 plus further interest, incidental expenses, cost and other charges w.e.f. 01.12.2021**

DESCRIPTION OF THE IMMOVABLE PROPERTY

All that part and parcel of Residential House Building on Plot, Vide Book No. 1, Jild No. 84, Page No. 131, Serial No. 2013000397 situated at Village & Panchayat Mahua Khurd, Tehsil- Banera, District- Bhilwara, Rajasthan in the name of Shri Rameshwar Lal Teli S/o Shri Nanu Ram Teli **Bounded by-** North: Property of Shri Jamna Lal Teli, South: Property of Shri Badri Lal Teli, East: Nala & Property of Shri Dayaram Teli, West: Road

Place: Bhilwara
Date : 21.12.2021

Sd/-
(Rohit Agarwal)
Authorised officer/Chief Manager, Punjab National Bank

Recovery Department, Circle Office, Udaipur
LIC Building, 3rd Floor, Sub City Centre, Roli Stand, Udaipur
Phone No.: 0294-2000000/2803225, E-mail: cs8325@pnb.co.in

POSSESSION NOTICE (For Immovable property/ies)
(As per Appendix IV read with Rule 8(1) of the Security Interest (Enforcement) Rules, 2002)

Whereas,
The undersigned **Rohit Agarwal** being the authorized officer of the **Punjab National Bank** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13 read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a **Demand Notice Dated 09.06.2021** Calling upon the borrower **M/s Mahadev Cotton Ginning Industries, Proprietor Shri Shrawan Teli S/o Shri Nathu Lal Teli** and its Guarantor **Shri Nathu Lal Teli S/o Shri Ram Lal** to repay the amount mentioned in the notice being **Rs. 18,45,995.64 (Rupees Eighteen Lakhs Forty Five Thousand Nine Hundred Ninety Five & Paisa Sixty Four Only) as on 31.03.2021 plus further interest, incidental expenses, cost and other charges w.e.f. 01.04.2021** within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under sub section (4) of the section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this the 21st Day of **December** of the year **2021**.

The Borrower's/Guarantor's/Mortgagor's attention is invited to provision of sub section (8) of section 13 of the Act, in respect of time available to redeem the secured assets.

The Borrower/Guarantor/Mortgagors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property/ies will be subject to the charge of the **Punjab National Bank, Bagore Branch, Bhilwara, Rajasthan** for an amount **Rs. 9,63,124.66 (Rupees Nine Lakhs Sixty Three Thousand One Hundred Twenty Four & Paisa Sixty Six Only) as on 30.11.2021 plus further interest, incidental expenses, cost and other charges w.e.f. 01.12.2021.**

DESCRIPTION OF THE IMMOVABLE PROPERTIES

Asset 1- All that part and parcel of Equitable Mortgage of Property situated at Part of Araji No. 295/1, Village Chapri, Tehsil-Mandal, District-Bhilwara, Rajasthan admeasuring area 2402 Sq. Mt. in the name of M/s Mahadev Cotton Ginning Industries **Bounded by-** North: As per title deed, South: As per title deed, East: As per title deed, West: As per title deed

Asset 2- All that part and parcel of Equitable Mortgage of Residential House at Boriyapura, Tehsil Raipur, District-Bhilwara, Rajasthan admeasuring area 362.50 Sq. Ft. in the Name of Shri Nathu Lal Teli S/o Shri Ram Lal **Bounded by-** North: As per title deed, South: As per title deed, East: As per title deed, West: As per title deed

Asset 3- All that part and parcel of Equitable Mortgage of Residential House Building on Plot (Patta No. 57), having area 1379 Sq. Ft. situated at Village and Gram Panchayat Boriyapura, Tehsil-Raipur, District- Bhilwara, Rajasthan in the name of Shri Shrawan Teli S/o Shri Nathu Lal Teli **Bounded by-** North: House of Kishan, Sohan, Raju, South: Self Property, East: Jain Samaj Ka Nohra, West: Road 40'Wide

Place: Bhilwara
Date : 21.12.2021

Sd/-
(Rohit Agarwal)
Authorised officer/Chief Manager, Punjab National Bank

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
SHRINATHJI BUSINESS VENTURE PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	**Shrinathji Business Venture Private Limited**
2.	Date of Incorporation Of Corporate Debtor	December 3, 2021
3.	Authority Under Which Corporate Debtor is Incorporated / Registered	ROC - Jaipur
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor	U45201RJ2011PTC037227
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	171, Officer Campus Extn., Sirsi Road, Jaipur-302012 Rajasthan
6.	Insolvency commencement date in respect of Corporate Debtor	December 23, 2021
7.	Estimated date of closure of insolvency resolution process	June 21, 2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Prashant Agrawal, Reg. No.: IBBI/IPA-001/IP-P00053/2017-18/10127
9.	Address and e-mail of the interim resolution professional, as registered with the Board	**Address: P. Agrawal & Associates,** F-106 (I Flr.), Sumer Complex, Gautam Marg, C-Scheme, Jaipur, Rajasthan - 302001 **E-mail ID: ippagrawal@gmail.com**
10.	Address and e-mail to be used for correspondence with the interim resolution Professional	Address: P Agrawal & Associates, F-106 (I Flr.), Sumer Complex, Gautam Marg, C-Scheme, Jaipur, Rajasthan - 302001 **E - mail ID: cirp.shrinathji@gmail.com**
11.	Last date for submission of claims	**January 6, 2022**
12.	Classes of creditors, if any, under clause(b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) 1. Home Buyers
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	**1. Ms. Prabha Khandelwal** Reg. No. IBBI/IPA-002/IP-N00032/2016-17/10066 Address: T 5/1001, Rangoli Greens, Maharana Pratap Marg, Panchyawala, Vaishali Nagar, Jaipur - 302021 Rajasthan **Mail ID: csprabhak@gmail.com** **2. Mr. Rajneesh Singhvi** Reg No.: IBBI/IPA-001/IP-P00037/2017-18/10098 Address: 36A, Suraj Nagar (East), Civil Lines, Jaipur – 302006 Rajasthan **Mail ID: rajneesha1@gmail.com** **3. Mr. Rajeev Sharma** Reg No.: IBBI/IP-001/IP-P00066/2017-18/10695 Address: House No. 351, Rai Ji Ka Gher, Chandi ki Taksal, Jaipur – 302002 Rajasthan **Mail ID: rajiv_sharmaadv26@yahoo.co.in**
14.	(a) Relevant Forms and (b) Details of authorized representatives are available	(a) Web link: https://www.ibbi.gov.in/home/downloads (b) Physical Address: Refer Point No. 13

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Shrinathji Business Venture Private Limited on 23rd December, 2021.

The creditors of Shrinathji Business Venture Private Limited, are hereby called upon to submit their claims with proof on or before 6th January, 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class – Home Buyers in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 25.12.2021
Place: Jaipur

Prashant Agrawal
(Interim Resolution Professional)
Shrinathji Business Venture Private Limited

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
SANWARIYAJI BUSINESS VENTURE PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	**Sawariyaji Business Venture Private Limited**
2.	Date of Incorporation Of Corporate Debtor	01 December, 2011
3.	Authority Under Which Corporate Debtor is Incorporated / Registered	ROC- Jaipur
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor	U45201RJ2011PTC037210
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	59, Mansarovar Colony, Kalwar Road, Jhotwara, Jaipur – 302012 Rajasthan
6.	Insolvency commencement date in respect of Corporate Debtor	December 23, 2021
7.	Estimated date of closure of insolvency resolution process	June 21, 2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Prashant Agrawal, Reg. No. IBBI/IPA-001/IP-P00053/2017-18/10127
9.	Address and e-mail of the interim resolution professional, as registered with the Board	**Address: P. Agrawal & Associates,** F-106 (I Flr.), Sumer Complex, Gautam Marg, C-Scheme, Jaipur, Rajasthan - 302001 **Mail ID: ippagrawal@gmail.com**
10.	Address and e-mail to be used for correspondence with the interim resolution Professional	**Address: P. Agrawal & Associates,** F-106 (I Flr.), Sumer Complex, Gautam Marg, C-Scheme, Jaipur, Rajasthan - 302001 **ippagrawal@gmail.com/ Mail ID: cirp.sanwariyaji@gmail.com**
11.	Last date for submission of claims	**January 06, 2022**
12.	Classes of creditors, if any, under clause(b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) 1. Home Buyers
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	**1. Mr. Brij Kishore Sharma** Reg No.: IBBI/IPA-002/IP-N00036/2016-17/10075 Address: AB – 102, Vivekanand Marg, Nirman Nagar, Near DCM, Ajmer Road, Jaipur - 302019 **Mail ID: bksharma152@gmail.com** **2. Mr. Shyam Sundar Maheshwari** Reg. No. IBBI/IPA-001/IP-P02115/2020-21/13321 Address: 35, Flat No. F-2, Shanti Vihar, Kalyan Nagar, Tonk Road, Jaipur, Rajasthan - 302029 **Mail ID: mhswr.shyam@gmail.com** **3. Mr. Rajneesh Singhvi** Reg No.: IBBI/IPA-001/IP-P00037/2017-18/10098 Address: 36A, Suraj Nagar (East), Civil Lines, Jaipur – 302006 Rajasthan **Mail ID: rajneesha1@gmail.com**
14.	(a) Relevant Forms and (b) Details of authorized representatives are available	(a) Web link: https://www.ibbi.gov.in/home/downloads (b) Physical Address: Refer Point No. 13

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Sanwariyaji Business Venture Private Limited on 23rd December, 2021.

The creditors of Sanwariyaji Business Venture Private Limited, are hereby called upon to submit their claims with proof on or before 6th January, 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class – Home Buyers in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: Jaipur
Place: 25.12.2021

Prashant Agrawal
(Interim Resolution Professional)
Sawariyaji Business Venture Private Limited

FORM A
PUBLIC ANNOUNCEMENT
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]
FOR THE ATTENTION OF THE CREDITORS OF
HYPER TECHNO BUILDMART PRIVATE LIMITED

RELEVANT PARTICULARS

1.	**Name of Corporate Debtor**	**HYPER TECHNO BUILDMART PRIVATE LIMITED**
2.	Date of incorporation of Corporate Debtor	15/12/2009
3.	Authority under which Corporate Debtor is incorporated / registered	ROC – Jaipur
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U70101RJ2009PTC030504
5.	Address of the registered office and principal office (if any) of Corporate Debtor	'Shri Nath Residency' A-2 & 3, V.S.P. Nagar, Near Mahila Ashram College Bhilwara, Rajasthan- 311001 India.
6.	Insolvency commencement date in respect of Corporate Debtor	**23.12.2021,** (Copy of order received on 24.12.2021)
7.	Estimated date of closure of insolvency resolution process	**21.06.2022**
8.	Name and Registration number of the insolvency professional acting as Interim Resolution Professional	**Rishabh Chand Lodha** **Reg. No.:** IBBI/IPA-001/IP-P01075/2017-2018/11766
9.	Address & email of the interim resolution professional, as registered with the board	E-5, Shraman Basant Vihar, Gandhi Nagar, Bhilwara, Rajasthan -311001. **Email:** rishabhlodha57@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	E-5, Shraman Basant Vihar, Gandhi Nagar, Bhilwara, Rajasthan -311001 **Email:** cirp.hypertechno@gmail.com
11.	Last date for submission of claims	07-01-2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Home Buyers under the Real Estate Project (Financial Creditors) of the Corporate Debtor
13.	Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	1. **NITIN MEHTA** **Reg No.:** IBBI/IPA-002/IP-N00829/2019-2020/12661 2. **VIJAY SINGH CHAPLOT** **Reg No.:** IBBI/IPA-003/00028/2020-2021/13461 3. **ANIL KUMAR MITTAL** **Reg No.:** IBBI/IPA-002/IP-N00742/2018-2019/12263
14.	(a) Relevant forms available at: (b) Details of authorized representatives are available at:	(a) Web Link: https://ibbi.gov.in/home/downloads (b) https://drive.google.com/drive/folders/1nKB9d4EF XrHOq-e0jzyGhq2d_y2Te7usp=sharing

Notice is hereby given that the National Company Law Tribunal, Jaipur Bench, Jaipur has ordered the commencement of a corporate insolvency resolution process of the **Hyper Techno Buildmart Private Limited on 23.12.2021,** (copy of order received on 24.12.2021).

The creditors of **Hyper Techno Buildmart Private Limited** are hereby called upon to submit their claims with proof on or before **07.01.2022** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [Home Buyers] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 26.12.2021
Place: Bhilwara

Rishabh Chand Lodha
Interim Resolution Professional of Hyper Techno Buildmart Private Limited
Reg. No.: IBBI/IPA-001/IP-P01075/2017-2018/11766

आनासागर झील के किनारे 1576 मीटर लंबाई का द्वितीय पाथ वे तैयार

■ पुरानी चौपाटी से पुरानी विश्राम स्थली तक कर सकते हैं वॉक

अजमेर, (कासं)। अजमेर स्मार्ट सिटी प्रोजेक्ट के तहत 13.10 करोड़ की लागत से वैशाली नगर स्थित सागर विहार पाल से रीजनल कॉलेज तक द्वितीय पाथ वे का निर्माण कार्य पूर्ण कर लिया गया है। शहरवासी झील के किनारे-किनारे सुबह-शाम सैर कर सकेंगे। झील के किनारे पाथ वे निर्माण के पश्चात आनासागर की सौन्दर्यता देखते ही बन रही और पर्यटन को भी बढावा मिलेगा।

सागर विहार पाल से रीजनल कॉलेज तक 1576 मीटर लंबाई का पाथ वे का निर्माण कार्य पूर्ण कर लिया गया है। उल्लेखनीय है कि आनासागर झील के चारों ओर एफटीएल के स्तर पर झील की परिधि की कुल लंबाई 10363 मीटर है। जिसमें से 3937 मीटर लंबाई में पूर्व में ही पाथ वे निर्मित है। अजमेर स्मार्ट सिटी द्वारा शेष 6426 मीटर लम्बाई में कुल चार भागों में पाथ वे का निर्माण प्रस्तावित किया गया। जिसमें से एक भाग में आनासागर एसटीपी से पुष्कर रोड विश्राम स्थली तक लगभग 1300 मीटर लम्बाई में पाथ वे का निर्माण पूर्ण किया जा चुका है एवं तीन भागों में से प्रथम भाग में 870 मीटर लम्बाई का शिव मंदिर से सागर विहार तक पाथ वे बनकर तैयार हो गया है।

इसी तरह सागर विहार से रीजनल कॉलेज तक द्वितीय पाथ वे भी बनकर तैयार हो गया है। द्वितीय पाथवे पर बरसात के पानी की सुगम निकासी के लिए 17 पुलिया का निर्माण किया गया है। ताकि बरसाती पानी की निकासी सुगमता से हो सके। आनासागर झील के किनारे-किनारे बन रहे पाथ से झील की सुन्दरता देखते ही बन रही है। पुरानी चौपाटी से पुष्कर रोड स्थित पुरानी विश्राम स्थली तक पाथ वे बनकर तैयार हो गया है। शहरवासी सुबह-शाम यहां पर आकर टहल सकेंगे। उल्लेखनीय है कि पूर्व में निर्मित पाथ वे पर शहरवासियों के साथ पर्यटकों की भी हलचल देखी जा सकती है। शिव मंदिर से रीजनल कॉलेज तक प्रथम एवं द्वितीय पाथ वे पर सुन्दर लाइटिंग लगाई गई है।

बाहर से आने वाले पर्यटक भी पाथ वे से झील को निहारते नजर आते हैं। पाथ वे निर्माण के साथ ही पर्यटन को भी बढावा मिलेगा। स्थानीय लोगों के साथ पर्यटक भी यहां पर टहलते नजर आ रहे हैं। सुबह-शाम यहां पर हर वर्ग के लोग सैर को आ रहे हैं। सर्द मौसम में पाथ वे पर टहलते हुए स्थानीय लोग प्रवासी पक्षियों को करीब से देख रहे हैं। प्रवासी पक्षियों की अठखेलियां उन्हें झील के किनारे कुछ देख रूकने पर मजबूर कर देती हैं।

51 तुलसी के पौधे बांटे

ब्यावर, (निसं)। अखिल भारत हिंदू क्रांति सेना कॉलेज रोड स्थित गंगा मैया मंदिर जटिया कॉलोनी में अखिल भारत हिंदू क्रांति सेना द्वारा एक कार्यक्रम आयोजित करते हुए तुलसी दिवस मनाया गया। सेना के पदाधिकारियों, कार्यकर्ताओं और आये हुए सभी भक्तों ने तुलसी की पूजा करने के पश्चात 51 तुलसी के पौधे वितरण किए। ब्यावर विधानसभा प्रभारी देवेंद्र जटिया के नेतृत्व में आयोजित कार्यक्रम में पूर्व सभापति शशि बाला सोलंकी, समाजसेवी मनोज बारूपाल, जटिया समाज के पूर्व अध्यक्ष जयनारायण जटिया, समाजसेवी छगनलाल दौलिया, भगवानदास धौलपुरिया शहर के गणमान्य महिला-पुरुष उपस्थित रहे।

रामकथा में दशरथ पुत्रों की बाल लीला का वर्णन

ब्यावर, (निसं)। मसूदा रोड स्थित प्रभु की बगिया में रामचरितमानस पर आधारित भव्य संगीतमय रामकथा के चतुर्थ दिवस पर कथा वाचक गोभक्त संत उमाशंकर दास महाराज ने राजा दशरथ के चार पुत्रों की प्राप्ति का प्रसंग से पूर्व बधाई गीतों की प्रस्तुति पर श्रद्धालु झूम उठे।

गौरतलब है की व्यासपीठ पर विराजित कथा वाचक गोभक्त संत उमाशंकर दास महाराज ने कथा के दौरान चारों भैया के बाल लीला के प्रसंग सुनाते हुए कहा कि चार पुत्रों की प्राप्ति की खुशी में काफी धन न्योछावर किया। अयोध्यावासी भी इतने प्रसन्न थे की जिनको धन मिला उन्होंने वहीं लूटा दिया। हर तरफ खुशियों का इतना अंबार लगा की हर तरफ केसर बिछ गई।

संत ने चारों भाइयों के नामकरण का प्रसंग सुनाया और कहा कि वशिष्ट मुनि ने चारो का नाम करण करते हुए कहा की बडे पुत्र के अनेक नाम है जो आनंद के समुद्र सुख की राशि और संपूर्ण लोको को शांति देने वाला है उनका नाम राम है। संसार का नाम रोशन करने वाले दूसरे पुत्र का नाम भरत होगा। जिनके स्मरण मात्र से शत्रु का नाश होगा उनका नाम शत्रुघ्न और जो शुभ लक्षणों के धाम राम जी के प्यारे होंगे उनका नाम लक्ष्मण होगा। कथा प्रवक्ता मनोज स्वामी ने बताया कि आज रविवार को कथा के दौरान सीता स्वयंबर को प्रसंग होगा।

धरोहर का आगाज़ आज

अजमेर, (कासं)। लायंस क्लब इंटरनेशनल के प्रांत 3233 ई 2 के कार्यक्रम धरोहर रविवार को सांय 6.30 बजे उदयपुर में सेलीटेयर गार्डन में आयोजित किया जाएगा। पीआरओ एमजेएफ लायन राजेन्द्र गांधी ने बताया कि प्रान्तपाल लायन संजय भंडारी की अध्यक्षता में तालमेल से सफलता मुस्कराहट के साथ मे होने वाले इस सम्मेलन को विभिन्न लायन विभूतियां सम्बोधित करेंगे। कार्यक्रम संयोजक पूर्व बहुप्रान्तीय अध्यक्ष लायन अरविंद शर्मा एवम पूर्व प्रान्तपाल लायन अनिल नाहर ने बताया कि सम्मेलन को पूर्व इंटरनेशनल चैयरमैन लायन नरेश अग्रवाल, पूर्व डायरेक्टर लायन जे पी सिंह, सहित अन्य लायन साथी उपस्थित रहेंगे।

मधुसूदन मालू पुष्कर इकाई के अध्यक्ष

पुष्कर, (निसं)। लघु उद्योग भारती की अजमेर जिले की चतुर्थ, चितौड संभाग की 27वीं व राजस्थान प्रदेश की 80 वीं ईकाई पुष्कर का गठन निर्मल आश्रम के डॉ. रामेश्वरानंद महाराज एवं लघु उद्योग भारती के राष्ट्रीय संगठन मंत्री प्रकाशचन्द के सानिध्य में हुआ। इस ईकाई के अध्यक्ष मधुसुदन मालु, उपाध्यक्ष श्री महेन्द्रजी खत्री, हितेश खत्री, सचिव राजेन्द्र रांकावत, कोषाध्यक्ष राकेश जैन को दायित्व दिया गया। इस भव्य कार्यक्रम में लघु उद्योग भारती के राष्ट्रीय महासचिव घनश्यामजी औझा, प्रदेश महामंत्री मुकेश अग्रवाल, संयुक्त महामंत्री राजकुमार मैलाणा गणमान्य व्यक्ति उपस्थित थे।

अजमेर विकास प्राधिकरण, अजमेर
सार्वजनिक सूचना
दिनांक 24.12.21

पंजाब नैशनल बैंक
प्रतिभूतिहित (प्रवर्तन) नियम, 2002, परिशिष्ट IV (नियम 8(1) देखें)
कब्जा सूचना (अचल सम्पत्ति के लिए)
अचल सम्पत्ति का वर्णन
दिनांक: 21.12.2021
दिनांक: 20.12.2021
प्राधिकृत अधिकारी/मुख्य प्रबन्धक, पंजाब नैशनल बैंक

प्रपत्र ए
सार्वजनिक घोषणा
हाइपर टैक्नो बिल्डमार्ट प्राइवेट लिमिटेड के लेनदारों के ध्यानार्थ
दिनांक: 26.12.2021
स्थान: भीलवाड़ा

कार्यालय अजमेर विकास प्राधिकरण, अजमेर
आम सूचना
योजना प्रभारी,
अजमेर विकास प्राधिकरण, अजमेर

कार्यालय ग्राम पंचायत ओझियाणा
पंचायत समिति बदनौर, भीलवाडा
क्रमांक/निविदा/2021-22/27 दिनांक : 24.12.21
ग्राम पंचायत ओझियाणा द्वारा निम्नांकित कार्यों के लिए निविदाएं आमंत्रित की जाती है
ZBL2122WSRC01479 TO ZBL2122WSRC01481
अन्य विवरण जैसे निविदा शुल्क धरोहर राशि निविदा प्रस्तुत करने/खुलने की तिथि का विवरण इत्यादि कार्यालय समय में ग्राम पंचायत कार्यालय व www.sppp.rajasthan.gov द्वारा जानी जा सकती है।
ग्राम विकास अधिकारी
प.स. बदनौर
ग्राम पंचायत ओझियाणा

एसआरजी हाउसिंग फाइनेंस लिमिटेड
www.srghousing.com
प्राधिकृत अधिकारी, एसआरजी हाउसिंग फाइनेंस लिमिटेड